

1. ADMINISTRATION OF STATUTES: The Cell is concerned with the administration of the following Acts:-

- (i) The Advocates Act, 1961
- (ii) The Advocates' Welfare Fund Act, 2001.

(i) THE ADVOCATES ACT, 1961: To amend and consolidate the law relating to legal practitioners and consolidate the law relating to legal practitioners and to provide for the constitution of Bar Council and All India Bar, the Advocates Act, 1961 was enacted by the Parliament. Under section 4 of the Advocates Act, 1961, the Bar Council of India has been established. It regulates the legal profession and legal education in India. Its members are elected from amongst the lawyers in India and as such represents the Indian Bar. It prescribes standards of [professional conduct](#), [etiquettes](#) and exercises disciplinary jurisdiction over the Advocates. It also sets standards for [legal education](#) and grants recognition to universities whose degree in law will serve as a qualification for students to enroll themselves as advocates upon graduation. Rules framed by Bar Council of India under the different provisions of the Advocates Act, 1961 are available on the official website of the Bar Council of India i.e. www.barcouncilofindia.org.

(ii) THE ADVOCATES' WELFARE FUND ACT, 2001: Social security in the form of financial assistance to junior lawyers and welfare schemes for indigent or disabled advocates has always been a matter of concern for the legal fraternity. Certain States enacted their own legislation on the subject. The Parliament enacted "Advocates' Welfare Fund Act, 2001" applicable to the Union Territories and the States which do not have their own enactments enabling them to create "Advocates' Welfare Fund". This Act makes it compulsory for every advocate to affix stamps of the requisite value on every Vakalatnama filed in any Court, Tribunal or other Authority. Sums collected by way of sale of "Advocates' Welfare Fund Stamps" constitute an important source of the Fund. Any practicing Advocate may become member of the Fund on payment of an application fee and annual subscription. The Fund shall vest in and be held and applied by the Trustee Committee established by the appropriate Government. The Fund shall, inter alia, be used for making ex-gratia grant to a member of the fund in case of a serious health problem, payment of a fixed amount on cessation of practice and in case of death of a member, to his nominee or legal heir, medical and educational facilities for the members and their dependents, purchase of books and for common facilities for advocates.

3. LAW COMMISSION REPORTS:- The Implementation Cell is responsible for processing of reports of the Law Commission, laying them before the Parliament and forward reports to the concerned Ministries/Departments for their examination/implementation as well as pursue them for expeditious action. Till 31.12.2020 the Law Commission of India has submitted 277 Reports. All the reports have been laid before both the Houses of the Parliament and have also been forwarded to the concerned Ministries/Departments for their examination /implementation or further action at their end. The implementation Cell, in pursuance of the recommendations of the Department Related Parliamentary Standing Committee on Personnel, Public Grievance, Law & Justice, since 2005 has been continuously laying Annual statement showing the status of pending Law Commission Reports before both the Houses of the Parliament. The last of such Statement (14th Statement) was laid on the Table of both the Houses of Parliament (in Lok Sabha on 11.12.2019 and Rajya Sabha on 12.12.2019). The Commission also makes its reports available on its website i.e. www.lawcommissionofindia.nic.in.